

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

ORIGINAL APPLICATION NO.952 OF 2005

ALLAHABAD, THIS THE 12th DAY OF AUGUST, 2005

QUORUM : HON. MR. D.R. TIWARI, A.M.

Suresh Kumar Srivastava, aged about 49 years, son of, Late Sri Prabhu Dayal Srivastava, Resident of, near Central Bank, Babina, District Jhansi.

.....Applicant.

Counsel for applicant : Shri R.K. Nigam.

Versus

1. Union of India through General Manager, North Central Railways, Allahabad.
2. The Divisional Railway Manager, North Central Railway, Jhansi.

.....Respondents.

Counsel for Respondents : Sri

O R D E R (Oral)

HON'BLE MR. D.R. TIWARI, A.M.

The instant O.A. has been directed against the transfer order of the applicant from Babina to Gwalior vide Annexure No.A-1. Against this transfer order, the applicant has filed a representation to the competent authority on 25.7.2005. The transfer order ~~has~~ ^{clearly} states that this is being ordered on the request of the applicant. The applicant has disputed this contention of the respondents and he has submitted that his request was for transfer from Babina to Jhansi, which is evident from Annexure A-2. Taking this into account the representation dated 25.7.2005 has been filed and no action has been taken on the representation of the applicant. It has been submitted by the counsel for applicant that he has not been served with relieving order so far. Presently,

D. Tiwari

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he is on sick leave. Though by prayer clause, counsel for the applicant has impugned the transfer order but during the course of arguments he submitted that he may be satisfied if his representation is decided by the Respondents within a stipulated period of time. I think the interest of justice would be better served if a direction is given to the respondents to decide the representation of the applicant dated 25.7.2005 by a speaking order keeping in view Annexure No.A-2 dated 24.9.2004.

2. In view of the facts and circumstances mentioned above, the O.A. is disposed of at the admission stage itself and the respondents are directed to decide the representation of the applicant within a period of one month from the date of receipt of a copy of this order.

No order as to cost.


A.M.

Asthana/